

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O.A. No.425 of 2013
Cuttack, this the 9th day of July, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R. C. MISRA, MEMBER (ADMN.)**

.....

Rabindranath Behera,
Aged about 55 years,
Son of Late Gandharba Behera,
Working as Sr. Section Engineer,
Office of the Deputy Chief Signal &
Telecom Engineer (Construction),
Chandrasekharpur,
Rail Vihar,
Bhubaneswar,
Dist.Khurda.

....Applicant

(Advocate(s):-M/s.A.Kanungo,S.Kar)

-Versus-
Union of India represented through –

1. The General Manager,
E.Co.Railway,Rail Sadan,
Chandrasekhasrpur,
Dist.Khurda.
2. Chief Personnel Officer,
E.Co.Railway,Rail Sadan,
Chandrasekharpur,
Bhubaneswar, Dist.Khurda.

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3. Chief Signal & Telecom Engineer (C),
E.Co.Railway,
Rail Sadan,
Chandrasekharpur,
Bhubaneswar,
Dist.Khurda.
4. Umesh Chandra Dash,
SSE/Telecom,
Sambalpur,
Working as ASTE (Project),
E.Co.Railway,
Bhubaneswar,
Dist.Khurda.
5. Monotosh Chakrawarty,
SSE/Sng/Sambalpur,
Working as ASTE (Construction),
E.Co.Railway,
Bhubaneswar,
Dist.Khurda.

.....Respondents

(Advocate(s)-Mr.T.Rath)

ORDER

A.K. PATNAIK, MEMBER (J):

Heard Mr.A.Kanungo, Learned Counsel for the Applicant and Mr.T.Rath, Learned Standing Counsel for the Railway-Respondents and perused the records.

2. Mr.Kanungo, Learned Counsel appearing for the Applicant by drawing our attention to Railway Rule 208.3 has

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submitted that representation which has been made by the Applicant to Respondent No.1 ought to have been considered on merit. But though the applicant has sent representation on 19.2.2013 till date he has not received any response. Mr.Rath has no immediate instruction on the fate of the said representation. In view of the above, without going ⁱⁿ to the merit of the matter this OA is disposed of at this stage with direction to the Respondent No.1 to consider and dispose of the said representation as at Annexure/A6 to this OA meeting/answering all the points raised by him keeping in mind the Rules/Regulations/instructions which are in ^l vague and communicate the decision in a well-reasoned order to the Applicant within a period of sixty days from the date of receipt of copy of this order. There shall be no order as to costs.

3. As prayed for by Mr. Kanungo, Learned Counsel for the Applicant, copy of this order along with OA be sent to Respondent No.1 by speed post at his cost for which he undertakes to furnish the required postal requisite by 12.7.2013.


(R.C.MISRA)
Member (Admn.)


(A.K.PATNAIK)
Member (Judl.)